

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 28 OF 2026 / EZ**

Pramod Kumar Hembram ...Appellant

VERSUS

State of Odisha & Others ...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-5
2.	Photocopy of the letter No.3669 dtd.20.03.2026. (ANNEXURE – R2/1)	6
3.	Photocopy of the letter No.1193 dtd.25.03.2026. (ANNEXURE – R2/2)	7
4.	Photocopy of the joint committee dtd.26.03.2026 along with its annexures. (ANNEXURE – R2/3 Colly)	8-67

By the Respondent No.2

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.2
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 28 OF 2026 / EZ

04 APR 2026

Pramod Kumar Hembram ...Appellant

VERSUS

State of Odisha & Others ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.2.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this application has been filed by the applicant challenging the illegal operation of sand mine by the R-6,



the lease of Budhabalanga River Sand Bed-III over an area of 12.33 acres or 4.989 hectares in village Sankhamod under Betnoti Tahasil of Mayurbhanj district, Odisha. It is further alleged that the operation of the sand mining is in violation of condition of environmental clearance, consent to operate conditions etc.

3. That this Hon'ble Tribunal while adjudicating the OA vide their order dtd.19.02.2026 at para-7 has been pleased to constitute a joint committee comprising of representative of SEIAA, Odisha, Odisha State PCB and District Magistrate, Mayurbhanj and directed the same to undertake the visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest remedial action. The R-2 Board has been declared as the Nodal Agency for coordination and compliance.
4. That the R-2 Board in compliance to the direction dtd.19.02.2026 of this Hon'ble Tribunal has nominated the Regional Officer, Balasore to represent the Board in the committee constituted by the Hon'ble Tribunal who shall also act as Nodal Officer in this case and intimated the



same to other members of the joint committee i.e. R-4 and R-3 vide letter No.3669 dtd.20.03.2026. A copy of the letter dtd.20.03.2026 is annexed to this affidavit and marked as ANNEXURE-R2/1.

5. That the Regional Officer, Balasore of the R-2 Board who has been nominated to represent the Board in the committee and also to act as the Nodal Officer vide his letter No.1193 dtd.25.03.2026 has intimated the Sub-Collector, Baripada, Mayurbhanj, Mining Officer, Mayurbhanj and the representative of SEIAA, Odisha to remain present during inspection to beheld on 26.03.2026 at 9:00 AM. A copy of the said letter has been endorsed to the project proponent vide memo No.1194 dtd.25.03.2026 with a request to remain present during site visit or depute authorised representative. Simultaneously the applicant was also requested vide Memo No.1195 dtd.25.03.2026 to remain present during the site visit. The applicant was served with the copy of intimation through whatsapp(9938233816), which was also responded but the applicant has failed to participate during inspection. Copy of letter No.1193 dtd.25.03.2026 is annexed to this affidavit and marked as ANNEXURE - R2/2.



6. That the joint committee constituted by the Hon'ble Tribunal has inspected the site of R-6 on 26.03.2026 at 9:00 AM in presence of the husband of the R-6, lease holder, Police Personnel of Baisinga Police Station and some villagers of Kathapal and Sankhamod. Further, it is indicated in the report of the joint committee that the unit of R-6 was not in operation during the inspection by the joint committee. The joint committee after detail inspection has submitted a report along with overall observation and recommendations. Report of the joint committee dtd.26.03.2026 along with its annexures is annexed to this affidavit and marked as **ANNEXURE - 2/3 Colly** for kind perusal of Hon'ble Tribunal.
7. That the joint committee report at Annexure-R3/3 Colly is filed by the R-2 Board in compliance to order dtd.19.02.2026 of the Hon'ble Tribunal.
8. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.

That the annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

MP
04/04/26

10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 4th April, 2026.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MP
04/04/26



EPABX: 2561909/2562847
 Tel: 2562822, 2560955
 Email: Paribesh1@ospcboard.org
 Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
 Bhubaneswar - 751 012, INDIA

No. 3669
 VII - L - Misc - 1294

Date: 20-3-2026
 Speed Post / E-mail

To

The Collector & District Magistrate
 Mayurbhanj

 The Member Secretary
 SEIAA, Odisha,
 Qrs. No.5RF-2/1, Unit-IX, Bhubaneswar.

Sub: OA No.28/2025/EZ - Pramod Kumar Hembram vs. State of Odisha & Others.

Sir,

The OA has been filed alleging illegal operation of sand mine by R-6, who is the lessee of Budhabalanga River Sand bed - III over an area of 12.33 acres or 4.989 hectare in village Sankhmod under Betnoti Tahasil in Mayurbhanj district in violation of environmental clearance and consent to operate conditions as well as Sustainable Sand Mining Guideline-2016. The Hon'ble Tribunal while adjudicating the case vide their order dtd.19.02.2026 at para-7 has been pleased to constitute a joint committee comprising of representative of SEIAA, Odisha, Odisha State Pollution Control Board and District Magistrate, Mayurbhanj and directed the same to undertake the visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State Pollution Control Board has been declared as the Nodal Agency for coordination and compliance.

Er. Manmohan Murmu (Mob-9438025035), Regional Officer, Balasore of this Board has been nominated to represent the Board in the committee constituted by the Hon'ble Tribunal, who shall also act as the Nodal Officer in this case. You are requested to kindly nominate your representative so that he can contact the Regional Officer, Balasore (Nodal Officer in this case) to facilitate the joint inspection of the site within the stipulated time fixed by the Hon'ble Tribunal. The case is adjourned to 08.04.2026 for hearing. Copy of OA along with order dtd.19.02.2026 of the Hon'ble Tribunal is enclosed for your ready reference.

Yours faithfully,

Encl: As above.


 Member Secretary

Memo No. 3670 / Date: 20-3-26

E-mail/Speed Post

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Balasore for information and necessary action.

Encl: As above.


 Member Secretary

X

ANNEXURE-R2/238

Tel No.06782 244110

Website: www.ospcbboard.org

E-mail: rospcb.balasure@ospcbboard.org



REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
[FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA]
At. Plot No.1602, Ganeswarpur, Balasore, Odisha 756019

No. 1193⁽³⁾ /Estt(L)/450

dt. 25/03/2026/

By E-mail/Speed Post/By hand

To,

The Sub-Collector, Baripada, Mayurbhanj

The Mining Officer, Mayurbhanj

The Environmental Scientist, SEIAA, Odisha

Sub: O.A. No.28/2026/EZ-Pramod Kumar Hembram vs. State of Odisha & Others

Sir,

With reference to the subject cited above, I am to inform that the Hon'ble NGT vide order dated 19.02.2026 has constituted a joint committee and directed to undertake visits to the site, look into the grievance of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and suggest appropriate remedial action. In this regard a discussion was made with all the committee members/representatives and accordingly site visit is scheduled to be undertaken on dated 26.03.2026 at 09.00 A.M.

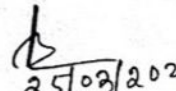
Therefore, you are requested to make in convenient for the visit the site in question on the scheduled date and time.

Yours faithfully,


25/03/2026
Regional Officer

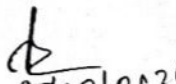
Memo No. 1194 /dt. 25/03/2026/

Copy forwarded to Smt. Priyanka Behera, M/s Budhabalanga River Sand Bed-III, W/o Sri Khageswar Behera at Sathilo, PO. Betnoti, Dist. Mayurbhanj, Odisha 757025 for information and requested to be present during the site visit or depute authorized representative.


25/03/2026
Regional Officer

Memo No. 1195 /dt. 25/03/2026/

Copy forwarded to Sri Pramod Kumar Hembram, S/o Kshetri Charan Hembram, At. Ward No.17, Bijayaramchandrapur, Chipatastia, PO. Bhanjpur, Dist. Mayurbhanj, Odisha 757002 for information and requested to be present at the site during scheduled committee visit.


25/03/2026
Regional Officer

JOINT INSPECTION REPORT ON BUDHABALANGA RIVER SAND BED-III, AT VILLAGE SANKHAMOD, TAHASIL-BETNOTI, DIST-MAYURBHANJ, ODISHA, IN THE MATTER OF O.A NO.28/2026/EZ KOLKATA FILED BY PRAMOD KUMAR HEMBRAM VS. STATE OF ODISHA & OTHERS.

In compliance to the order dated 19/02/2026 of the Hon'ble NGT, EZ Bench, Kolkata in the matter of O.A No.28/2026/EZ – Pramod Kumar Hembram Vs. State of Odisha & others, the joint committee conducted the inspection of Budhabalanga River Sand Bed-III, at Village Sankhamod, Tahasil-Betnoti, Dist-Mayurbhanj, Odisha, on dated **26.03.2026** as per date and time fixed by the Regional Officer, State Pollution Control Board, Balasore as a Nodal agency for this case, vide Letter no.1193 dt.25.03.2026 to verify the factual position of allegations made by the petitioner of the aforesaid case and suggest appropriate remedial action. In order to comply the Hon'ble NGT order dated 19.02.2026, a joint committee was formed comprising the member as follows:

1. Dr. Dayasindhu Parida, the Sub-Collector, Baripada, Mayurbhanj
2. Shri Udayabhanu Sahoo, the Mining Officer, Mayurbhanj, Odisha
3. Er. Manmohan Murmu, the Regional Officer, SPCB, Balasore
4. Dr. Pradeept Kumar Nayak, Environmental Scientist, SDEIAA, Odisha

Along with above committee member, Er. Anil Kumar Barik, Deputy Environmental Engineer, SPCB, Balasore, Shri Bhabani Sankar Patra, Junior Mining Officer, Baripada, Mayurbhanj, Shri Khageswar Behera, H/o-Smt. Priyanka Behera, lease holder of Budhabalang River Sand Bed-III and Police personnel of Baisinga Police station and some villagers of Kathapal and Sankhamod were present there. A letter was intimated to the petitioner vide letter no. 1195 dated 25.03.2026 by the Regional Officer, Balasore but the petitioner was not present during the joint visit.

During the field visit following observations were made with regard to the said petition filed by Pramod Kumar Hembram vide O.A no. 28/2026/EZ before the Hon'ble NGT, Eastern Zone Bench, Kolkata.

The unit was non-operational at the time of inspection by the joint inspection team.

Sl. No.	Facts in brief of the Original Application	Observation made during Inspection
1.	That the present applicant is a Resident of Ward No. 17 of Baripada Municipality and deeply engaged with conservation and environmental issues of Mayurbhanja District. The applicant is deeply concerned with the ongoing illegal sand mining by the Private Respondent	No Comments
2.	That the applicant is a resident of Baripada and is concerned with the illegalities in Budhabalanga River Sand Bed-III by the excess sand mining, obstruction of river, Mechanical Mining and transport of sand loaded heavy vehicles through village road and there by	The joint committee visited the alleged site of Budhabalanga River Sand Bed-III and observed the following points as follows: i. Most of the lease area cover with water and the

damaging the road, causing inconvenience, environmental pollution, health hazards and disrupting the public order and causing loss to the public exchequer.

committee has not observed any mining activities during joint visit. Also, not observed any transporting vehicles and machineries present near the sand bed.

- ii. The said sand bed is not in operation since 07.06.2025 and simultaneously, a letter was issued by the Mining Officer, Mayurbhanj vide 1701 dated 26.06.2025 for closer of mining lease during monsoon period and then the quarry is not in operation till 26.03.2026 due to water logged and the SEIAA, Odisha rejected the Amendment of EC in respect of issue on replenishment study report.
- iii. Earlier, the Mining Plan of Budhabalanga River Sand Bed-III was approved on 23.11.2021 for a period of 5 years.
- iv. Environmental Clearance (EC) was issued by the SEIAA, Odisha in favour of Tahasildar, Betnoti vide EC Identification no. EC22B001OR124834 dated 31.03.2022 for extraction quantity of sand 5000 cum in 1st year subject to submission of replenishment study report by **November, 2022**. Copy of EC letter is attached in **Annexure-I**.
- v. Then, transfer of EC was issued on 27.01.2023 with same terms and conditions of EC subject to submission of replenishment study report by **December, 2024**. Copy of Transfer of EC letter

is attached in **Annexure-II.**

vi. The lease agreement was executed on 13.02.2023 for a period of 5 years and the source was operated on 16.02.2023. The project proponent has extracted **1986 cum** of sand from the source for the period 16.02.2023 to 13.06.2023. Copy of lease agreement is attached in **Annexure-III.**

vii. Then, the sand source was transferred from Tahasil Office vide letter no. 2517 dated 11.07.2023 to Mining department as per Government of Odisha circular no. 3181 dated 27.03.2023 of Steel and Mines Department. Then, the project proponent has extracted **2,156 cum** of sand for the period 16.10.2023 to 13.02.2024. Copy of transfer of lease from Revenue Department to Mining Department is attached in **Annexure-IV.**

viii. Then, the project proponent submitted Amendment of EC to SEIAA, Odisha on 21.03.2024 and requested to allow production quantity of sand based on replenishment study report. The amendment of EC was rejected by SEIAA, Odisha on **27.08.2024** as per the recommendation of State Level Expert Appraisal Committee (SEAC) that Replenishment Study is not done as per guidelines of MoEF & CC, Govt. of India.

ix. All minor mineral quarries of

Mayurbhanj District were non-operated for the period 08.08.2024 to 18.04.2025 due direction of Hon'ble NGT in OA No.125 of 2024 order dated 08.08.2024 on issues of District Survey Report (DSR) of Mayurbhanj District and the matter was disposed of in final order dated 10.01.2025 of Hon'ble NGT, EZ, Kolkata.

x. The District Survey Report (DSR) of Mayurbhanj District was approved by SEIAA, Odisha vide identification no. EC25C0107OR5782226N dated 18.04.2025.

xi. Then, Mining Officer, Mayurbhanj vide letter no. 1108 dated 25.04.2025 has requested to SEIAA, Odisha for allowing un-extraction quantity of sand of Budhabalang Sand Bed-III in adhoc manner upto approval of Amendment of EC. The SEIAA, Odisha allowed the extraction quantity of sand 858 cum (i.e. approved quantity of sand in EC letter dated 31.03.2022 - already extracted quantity of sand 4142 cum). Consent to Operated was issued by State Pollution Control Board vide letter no. 2040 dated 19.05.2025 valid upto 31.03.2026. Then, the project proponent has extracted 67 cum of sand for the period 04.06.2025 to 06.06.2025.

xii. The Amendment of EC dated 24.04.2025 was rejected by SEIAA, Odisha

		<p>on 19.07.2025 due to incomplete replenishment study report and the recommendation of SEAC for rejection of Amendment of EC. Then, no permission was allowed by Mining Officer, Mayurbhanj for extraction of sand due to the above reason.</p> <p>xiii. Further, the project proponent has submitted afresh Amendment of EC application to SEIAA, Odisha on 17.08.2025 and the same was rejected by SEIAA, Odisha on 14.10.2025 due to two patches in lease area.</p>
3.	The present application challenges the violation of sustainable sand mining guideline in Budhabalanga River Sand Bed-III Over an area of 12.33 Acres or 4.989 Hectares in Village Sankhmod under Betnoti Tahasil of Mayurbhanj District of Odisha	No such types of violation observed during the joint visit as most of the lease area is water logged and mining activities stop since 26.06.2025.
4.	That on dated 31/03/2022 Environmental clearance has been granted in favour of Tahasildar Betnoti for Budhabalanga River Sand Bed-III Over an area of 12.33 Acres or 4.989 Hectares in Village Sankhmod under Betnoti Tahasil of Mayurbhanj District of Odisha. that in the Environmental Clearance condition No. 7.1 under the heading of Stipulate Conditions it is categorically mentioned that "Study report on rate of replenishment shall be submitted by November, 2022" however the Betnoti Tahasildar failed submit the same within the stipulated time. Copy of the Environmental clearance dated 31/03/2022 granted in favour of Tahasildar Betnoti is annexed here unto as ANNEXURE-1.	<p>i. The environmental clearance (EC) was issued by the SEIAA, Odisha in favour of Tahasildar, Betnoti vide EC identification no. EC22B001OR124834 dated 31.03.2022 for extraction quantity of sand 5000 cum in 1st year subject to submission of replenishment study report by November, 2022.</p> <p>ii. Then, transfer of EC was issued on 27.01.2023 with same terms and conditions of EC subject to submission of replenishment study report by December, 2024.</p> <p>iii. The lease agreement was executed on 13.02.2023 for period of 5 years and the source was operated</p>

		<p>16.02.2023. The project proponent has extracted 1986 cum of sand from the source for the period 16.02.2023 to 13.06.2023.</p> <p>iv. The project proponent submitted Amendment of EC to SEIAA, Odisha on 21.03.2024, 24.04.2025 and 17.08.2025 in respect of replenishment study report and after conducting pre-monsoon and post-monsoon and the same was rejected by SEIAA, Odisha in subsequent period.</p>
<p>5.</p>	<p>It is pertinent to mention here that in the Environmental clearance dated 31/03/2022 in condition No.7.2 it is categorically mentioned that "The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent", in the present case the PP i.e the Tahasildar Betonati failed to file the ARSS report for which the Environmental Clearance dated 31/03/2022 automatically stands revoked.</p>	<p>The details are mentioned in Para-02 and Para-04 above.</p>
<p>6.</p>	<p>It is further submitted that again on dated 27/01/2023 the Environmental clearance has been transferred in favour of the private Respondent wherein it is categorically</p>	<p>The details are mentioned in Para-02 and Para-04 above.</p>

	<p>mentioned that "Transfer of Environmental Clearance (EC) of Budhabalanga River Sand Bed-III issued vide SEIAA, Odisha EC letter/EC identification no./EC identification no. EC2280010R124834 dated 31.03.2022 is allowed in favour of Smt. Priyanka Behera the successful bidder for the said quarry for an annual extraction quantity of 5000 cum. The annual rate of replenishment study report (ARSS) of sand shall be submitted by December 2024. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulated conditions". However, in the present case the private Respondent has failed to file the satisfactory ARSS report for which the Environmental clearance has automatically becomes infructuous. Copy of the Environmental Clearance dated 27/01/2023 granted in favour of Private Respondent is annexed here unto as ANNEXURE-2</p>	
<p>7.</p>	<p>It is pertinent to mention here that the Private Respondent on dated 21/03/2024 filed one Environmental Clearance amendment proposal before the SEIAA and the same has been placed before the 18th Meeting of State Expert Appraisal Committee, Odisha held on 02/05/2024, that in the SEAC meeting the SEAC rejected the proposal of Private Respondent Stating "The SEAC decided to reject the proposal as the lease area is cover with water body as per the kml file". Copy of relevant portion of minutes of SEAC meeting held on dated 02/05/2024 is annexed here unto as ANNEXURE-3</p>	<p>The details are mentioned in Para-02 and Para-04 above.</p>
<p>8.</p>	<p>It is further submitted that the Private Respondent again on dated 24/04/2025 filed another Environmental Clearance amendment proposal before the SEIAA and the same proposal was placed before the 72nd Meeting of State Expert Appraisal Committee, Odisha held on 22/05/2025 and in the same meeting members of SEAC has rejected the proposal of the Private Respondent giving the following reasons, "The SEAC decided to reject the proposal for the following reasons: a) The mining lease comprises of two parches at 200meters distance. The same cannot be considered as a single lease as boundary of</p>	<p>The details are mentioned in Para-02 and Para-04 above.</p>

	<p>the lease cannot be defined due to mineral deposit area is located in two different patches which are 200meters apart. b) This lease area can be separated as two leases and they have to apply afresh in cluster approach after obtaining approval from Steel and Mlaes Department for two different leases." Copy of relevant portion of minutes of SEAC meeting held on dated 22/05/2025 is annexed here unto as ANNEXURE-4</p>	
<p>9.</p>	<p>It is further submitted that the Private Respondent again on dated 17/08/2025 filed another Environmental Clearance amendment proposal before the SEIAA and the same proposal was placed before the 88th Meeting of State Expert Appraisal Committee, Odisha was held on 26/08/2025 and in the same meeting members of SEAC has rejected the proposal of the Private Respondent giving the following reasons, "The SEAC decided to reject the proposal for modification EC due to following reasons: 1. Two patches of Lease area should be considered as independent Lease under cluster approach. 2. This lease area can be separated as three leases and they have to apply afresh in cluster approach after obtaining approval from Steel and Mines Department for two different leases. 3. When the rejection letter was issued on 19. 07.2025, it is not clear how PP has submitted a Compliance letter to reasons of rejection duly signed on 17.06.2025." Copy of relevant portion of minutes of SEAC meeting held on dated 26/08/2025 is annexed here unto as ANNEXURE-5</p>	<p>The details are mentioned in Para-02 and Para-04 above.</p>
<p>10.</p>	<p>It is pertinent to mention here that as per the Environmental Clearance condition No. 7.3 of the Environmental Clearance dated 31/03/2022 the Project Proponent is required to carryout the mining in manual manner by engaging labourers however in the present case the Private Respondent is extracting sands by engaging heavy excavators. Photographs dated 06/11/2025 suggesting the Private Respondent is carrying out the mining by engaging excavators is annexed here unto as ANNEXURE-6</p>	<p>No such types of machineries have been observed during the joint visit as most of the lease area is water logged and mining activities stop since 26.06.2025.</p>
<p>11.</p>	<p>It is humbly submitted that the mining is supposed to be of Dry Pit and Manual means of mining and loading. However, the mining is done by engaging Earth Mover/Machines of different capacity which is strictly prohibited and not approved by any of the regulating</p>	<p>The details are mentioned in Para-10 above</p>

	authorities. The machine used for sand mining is with Model No Hundai 215, JCB 205, JCB 81 AND JCB 140 with 5.7m Boom length and 2.9m Arm length. The Bucket capacity is around 1.22 Cubic Meter	
12.	That in the Environmental Clearance letter dated 31/03/2022 in condition No. 7.5 it is categorically mentioned that "The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent", however in the present case no such concrete pillars have been posted by the Private Respondent	During joint visit the committee has observed that there are pillar posting present at river embankment adjacent to lease area and display board was found existing at the approach road leading to sand quarry which is 500 meter away from the lease area.
13.	It is pertinent to mention here that in the Environmental Clearance letter dated 31/03/2022 in condition No. 7.7 it is categorically mentioned that "Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river." However, in the present case the lessee is carrying out instream mining. Photograph dated 23/11/2025 suggesting the lessee is carrying out instream mining is annexed here unto as ANNEXURE-7.	During joint visit, the committee has not observed any obstruction of natural water course of river near the mining lease area due to mining activities.
14.	It is further submitted that in the Environmental Clearance letter dated 31/03/2022 in condition No. 7.10 it is categorically mentioned that no transportation of the minerals shall be permitted to pass through the village road, however in the present case all the mineral loaded heavy vehicles are passing through densely populated villages	The committee has observed that there is only one transporting route which connected from said sand bed to Singlamunduli-Nadpur road is a permitted road for transporting of sand from Budhabalanga Sand Bed-III source.
15.	It is not out of place to mention here that in the Environmental Clearance letter dated 31/03/2022 in condition No. 7.12 it is categorically mentioned that the vehicles carrying sand should not be overloaded and shall be covered with tarpaulin, however in the present case the mineral carrying vehicles are not covered with tarpaulin cover	No such types of transporting vehicles observed during the joint visit as most of the lease area is water logged and mining activities stop since 26.06.2025.

16.	It is pertinent to mention here that as per the mining plan the lease area has been divided into two parts and that should be considered as two mining lease area under cluster approach and not by a single lease area, further the lessee is extracting sands beyond the permissible area/lease boundary and the same is in violation of Environmental Clearance condition. Copy of the google earth image suggesting the lessee is extracting sands beyond permissible area is annexed here unto as ANNEXURE-8	The Mining Officer, Mayurbhanj intimated to the joint committee that, it is an old source operated since 2015-16 to 2020-21 and then the same source was further auction for the period 2022-23 to 2027-28. The said Budhabalanga Sand Bed-III source is coming under village Sankhamod under Betnoti Tahasil. In between the Two patches of the sand source a small patch is coming under different Tahasil i.e. Badasahi Tahasil. Hence, the mining plan was approved earlier as two patches coming under village Sankhamod under Betnoti Tahasil as single source excluding the small patches coming under different Tahasil which located opposite site of the said quarry. Because of the two patches of lease area, the amendment of EC was rejected by SEIAA, Odisha on 14.10.2025 and then the quarry is not allowed to operate by Mining Department since 26.06.2025.
17.	It is not out of place to mention here that the Mining should be restricted to single shift only that is for 8 hours (7am to 12noon and 2pm to 5PM) however it takes place all though out day and night using high-power excavators. No qualified Mines Manager, Foreman and Mate with certificate of competency as per mines act. Copy of the photographs suggesting mining activities is carried out by the lessee in night time is annexed here unto as ANNEXURE-9	No such types of transporting vehicles observed during the joint visit as mining activities stop since 26.06.2025.
18.	No Pillar posting in the lease area: Though the mining plan suggests that the lease area has been demarcated by the Revenue Inspector but on ground there has been no demarcation and no distinct pillar posting allowing the mining to spread randomly all across the riverbed	The details mentioned in Para no. 12 as the above.
19.	No display board (information details) of statutory clearances in the lease area: The details of environment clearance are supposed	The details mentioned in Para no. 12 of the above.

	to be displayed in the lease area by the lessee and no such information of statutory clearance has been displayed in the mining lease area	
20.	Mining in Safety Zone and Close to River Bank: The Google Earth Image and photographic evidences confirms that the mining operation is violating the safety Zone and 1/5 width of stream bed from the River Bank	During filed visit the committee observed that the lease not in operation stage since 26.06.2025 and the safety zone of sand bed is not damaged due to mining activities.
21.	Sand Mining by cutting the River Bank and the sand extracted from the river bank and adjoining areas and damaging the adjoining agricultural lands. Several agitation has been made by the local villagers but no action taken by the authorities	During filed visit the committee observed that the lease not in operation stage since 26.06.2025 and no extraction of sand from river bank and agricultural land has been observed. Also, there is no mark of cutting the river bank due to mining activities and adjoining agricultural lands.
22.	Obstruction of free flow of river by making illegal road using concrete homepipes and morum. Obstruction of River and unauthorized road and bridge is not permissible in law. In this regard the Executive Engineer of Irrigation department should have taken action but remained mute spectator for the reason known to the authority	During the joint visit the committee has not observed any obstruction of free flow of river by making illegal road using concrete home pipes and morum.
23.	Sand Mining during Monsoon Period: That in the present case the Mining continued even in Monsoon season. It is humbly submitted that the normal dates for onset of monsoon for Odisha state is 5th June and withdrawal date is 15th October and same has been considered in the Sustainable Sand Mining Management Guideline 2016. The River Bed mining should only be allowed during the dry season. No River bed mining should be permitted during rainy season (Appendix 9).That the data suggest the mining was done during the Monsoon Period. However, no action has been taken by any of the Authorities	The Mining Officer, Mayurbhanj intimated to the joint committee that, a notice No.1701 dated 26.06.2025 for closer of mining operation during monsoon period and the quarry was not operated thereafter. The copy of the same is attached in Annexure-V .
24.	Illegal Hoarding and Stockpile: The extracted sand is required to be sent directly to the destination point and there is no provision for illegal hoarding and stock pile. However, the lessee use to hoard and stock the sand near to lease area and all these stock piles are illegal.	The Committee not observed any illegal Hoarding and Stockpile of sand during joint visit. Earlier on dated 26.11.2025, the sub-divisional committee, Baripada, Mayurbhanj seized 112 cum of sand horded outside the lease

		area (i.e. 200 meter away from the lease) and auctioned it @ Rs. 95,647/-. Also, seized an excavator and collected a penalty amounting of Rs. 2.0 Lakh from Sri Manas Kumar Jena. Copy of the same is attached in Annexure-VI .
25.	Replenishment Study and Pre and Post Monsoon Assessment Not conducted: There has been no replenishment study conducted as required after every monsoon season and assessment of extraction prior to monsoon were also not conducted by the Mining Department and thereby allowing the excess mining to be covered up and resulting in loss of revenue and deep sand mining	The project proponent has submitted replenishment study report through Amendment of EC application to SEIAA, Odisha and the same was rejected due to different reason. There is no excess mining established against the lease holder as per record available in the Mining Office, Mayurbhanj and most of the times the mining operation stopped due to different reason.
26.	That in order to check the illegal sand mining, Government of Odisha has come out with a guideline dated 26/04/2019 where instructions for prevention of illegal sand quarrying issued from time to time. The instructions include robust monitoring mechanism, revenue and police administration shall seize the machine and vehicles, criminal proceedings, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired by Sub Collector/Tahasildar within 72 hours and prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar. Copy of the Government order dated 26/04/2019 is annexed here unto as ANNEXURE-10.	The Mining Officer intimated to the joint committee that regular monitoring is going on for any type of illegal and un-authorized mining.
27.	That Odisha Sand Policy 2021 brought in shape of resolution dated 2/09/2021 by Revenue and Dissaster Management Department, Government of Odisha for stricter monitoring of sand mining in a sustainable manner but there has been no implementation of the policy on the ground there by confining the policy to papers without any action	Mentioned in Para-26 as the above

28.	Further the environmental clearance letter/Consent to Operate restricts that there should not be any in stream mining and in the present case the private respondent is lifting the sand from in stream of the river and obstructing the free flow of the river	The details mentioned in Para no. 12 as the above.
29.	The vehicles carrying the sand do not cover with tarpaulin and being overloaded and thereby causing air/dust pollution. It is humbly submitted that the local people have to face many inconvenience because of uncovered tractors carrying the sand from the mining site through busy streets and populated village road of the petitioners.	The details mentioned in Para no. 15 as the above.
30.	That there has been no sprinkling of water on Road and because of transportation of heavy vehicles it causes more air and dust pollution. It is further submitted that the vehicles use to operate even in Peak hour which is a violation of the Environment Clearance Condition	The details mentioned in Para no. 15 as the above.
31.	Transporting sand loaded heavy vehicles through the Village roads (PMGSY) resulted in complete damage and local peoples are suffering	The Committee has not observed any damage of village road due to transportation of sand and the same was intimated by the villagers present during the joint visit.
32.	That the measurement and replenishment study should have been conducted by Tahasildar at the beginning of every financial year and prior to grant of work order for the next year and same has not been done	Presently, the replenished quantity of sand is already mentioned in the District Survey Report (DSR).
33.	That the Google Image clearly shows the impression of Mechanical Mining and the same technology was used by Expert Committee while assessing the damage and environment compensation in Subarnarekha River and many other cases	The joint committee not observed any mechanical mining neither during joint visit nor observed from google earth map.
34.	It is submitted that the EIA Notification Amendment dated 15th January 2016 suggests that A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district. A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation	The District Survey Report (DSR) of Sand in respect of Mayurbhanj District was prepared in due procedure. A survey has been carried by the sub-division committee and a certificate of sub-committee is attached in DSR report was approved by SEIAA, Odisha on 18.04.2025.

	department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.	
35.	There is No monitoring of compliance of Conditions of CTO by the Regional Office of SPCB, Balasore Considering the threat to the embankment, loss of revenue, violation of mining plan and standard environment clearance conditions, damages to the riparian ecology, the applicants have requested the authority to immediately enquire into the matter and take appropriate action against the Tahsildar and Revenue Staff for their dereliction in duty and apparent corruption and involvement in revenue loss to the exchequer by conducting the ground assessment of sand mining on weekly basis and obtaining the satellite information from ORSAC. The officers have failed in discharging their duties for not taking legal action to restrain the mechanical mining and plying of Hyvas and for that appropriate disciplinary proceedings is needed after due inquiry	The Regional Officer, SPCB, Balasore intimated that regular inspection of conditions imposed in the CTO order is carried out on regular basis as per the category and frequency of inspection of the Board.
36.	That the Deputy Director of Mines, Baripada who approves the mining plans of Sand Beds with conditions has a duty to monitor if the conditions are complied and not violated. Also, while submitting the annual return in Form Z for the mining circle for every financial year has to state the quantity of mineral extracted and not just rely on the statement of lessee. In this regard also no such measurement takes place for sand mining in the mining circle.	The Mining Officer, Mayurbhanj intimated that conditions of Mining Plan are being monitored on regular basis.
37.	That the Procedure for Processing of Consent to Operate (CTO) Application by State Pollution Control Board, Odisha as uploaded in website of Odisha State Pollution Control Board says that inspection of the site and compliance of CTE condition is pre-requisite. The relevant portion is reproduced as follows: i. The concerned officers at HO / RO shall scrutinize the application and raise clarification to the industry online, if any	i. The Consent to Operate (CTO) copy issued State Pollution Control Board, Odisha is uploaded in website of Odisha State Pollution Control Board in public domain anyone can assess the same by log in SPCB website. In case of sand mine, as far as pollution control is concerned, there is

	<p>deficiency / discrepancies are observed in respect of consent application or its accompaniments or fees. Simultaneously, they will take steps for getting inspection report so as to avoid delay and early disposal of the case.</p> <p>ii. The concerned officers of Regional office of OSPCB shall conduct inspection of the industries and mines, conduct monitoring of stack emission, ambient air quality, analysis of effluent samples etc. as per the standard procedure prepared for Air and Water sampling and analysis. They should also verify compliance to the Consent conditions (directions, if any) and upload the detailed observations (inspection and monitoring reports) online Further the check list prepared the board also requires compliance status of consent to establish for issuing consent to operate to a unit and the same has not been followed in the present case. Further the CTO and CTE is issued mechanically without any inspection of the site. Copy of the guideline and checklist prepared by the Board and the link to the site is as follows. http://ospcbboard.org/wp-content/uploads/2017/03/09-Jun2016PROCEDUREFORCTOAPPLICATION1.pdf</p>	<p>no need of permanent type structure. The Air Pollution arises mainly due to lifting, loading and transportation of sand. The lessee provides arrangement such as mobile water tanker for sprinkling over the approach road and tarpaulin to cover the sand laden vehicles for preventing sand from getting airborne. Based on the observation of arrangement towards control of fugitive emission by the lessee consent to operate has been considered in the instant case. The sand quarry has been inspected before consideration of application for CTE and CTO.</p> <p>ii. Presently, as per Office Memorandum (OM) dated 14.01.2025 and 08.10.2025 of MoEF & CC, Govt, of India, the projects which need prior environmental clearance (EC), are not required to obtained consent to establish (CTE).</p>
<p>38.</p>	<p>That after issuing CTO, the state pollution control board did nothing to ensure if the conditions in the Consent to Operate were complied in letter and spirit. The violations continue unabated and no action has been taken by the pollution control board to revoke the consent to operate and ensure that the mining activity stops</p>	<p>The SPCB board inspect routinely once a year the red category of industry/ mine for verification of compliance status. In the instant case the consent to operate valid upto 31.03.2026 was issued after due inspection.</p>
<p>39.</p>	<p>That the sustainable Sand Mining Guideline 2016 suggests a Standard Environment Clearance Conditions and the measures to be adopted to check illegal mining, however none of the measures have been adopted such as "(i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA)</p>	<p>As per the sustainable Sand Mining Guideline 2016 suggests and a Standard Environment Clearance condition, the following measures has been taken to check illegal mining</p> <p>i. The Unique Barcode is used in transit pass during</p>

approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void Pantograph; (h) Watermark. (ii) Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available. (iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and uploading on Server. (iv) The State Mines and Geology Department should print the Transport Permits/Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with prefixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, the particular barcode gets used and its validity time is recorded on the server. So, all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused. (v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS. (vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server/call centre. (vii) The route

- transportation of sand.
- ii. Personal Computer (PC)
- iii. Internet Connection
- iv. Project Proponent must ensure the Scanning of transit Permit or Receipt and uploading on Server
- v. Instruction given for installation of CCTV Camera by individual lease holder.
- vi. I4MS in the line of I3MS (a software to track illegal mining in Major Minerals) to monitor the actual quantum of extraction and transportation minor minerals from source has been implemented.

	<p>of vehicle from source to destination should be tracked through the system using check points, Radio frequency identification (RFID) Tags, and Global Positioning System (GPS) tracking. (viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector/Magistrate to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.</p>	
<p>40.</p>	<p>That the Chief Secretary, Government of Odisha on 11/11/2020 has discussed about the technical intervention such as I4MS in the line of I3MS (a software to track illegal mining in Major Minerals) to monitor the actual quantum of extraction and transportation minor minerals from source but same has been just confined to discussion and no action has been taken despite of the mandate in Sustainable Sand Mining Guideline 2016 and 2020.</p>	<p>I4MS in the line of I3MS (a software to track illegal mining in Major Minerals) to monitor the actual quantum of extraction and transportation minor minerals from source has been implemented.</p>
<p>41.</p>	<p>The Environment Impact Assessment (Amended) Notification dated 01/12/2009 has clarified the mode of communication of environment clearance letters in para 10 and the same is reproduced as follows 10. Post Environmental Clearance Monitoring: (i) (a) In respect of Category 'A' projects, It shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by advertising it in at least two local newspapers of the district or state where the project is located and in addition, this shall also be displayed in the project proponent's website permanently. (b) In respect of category 'B' projects, irrespective of its clearance by MOEF/SEIAA, the project proponent shall prominently</p>	<p>The environmental clearance (EC) copy is uploaded in Parivesh Portal that can be assess by anyone by log in www.parivesh.nic.in There are no specific conditions given in the environmental clearance (EC) letter dated 31.03.2022 in respect of advertisement in newspaper. However, the EC copy is already uploaded in the Public Portal of MoEF & CC website.</p>

	<p>advertise in the newspaper indicating that the project has been accorded environment clearance MOEF website where it is displayed and the details of So the notification itself makes it ample clear that the SEIAA has to place the environmental clearance letters in public domain on governmental portal. However same has not been complied in the present case. In the present case the proponent has not put any prominent advertisement in newspaper indicating the project has been granted environment clearance.</p>	
42.	<p>Consultation with Gramsabha /Pallisabha/ Village Assembly has not been conducted: Mayurbhanj District being a Schedule V Area under Constitution of India requires consultation with the village assembly prior to auction of the Sand Source and same has not been done in the present case The area in question is governed by Panchayats (Extension to the Scheduled Areas) Act, 1996 in Short PESA Act and "Scheduled Areas" means the Scheduled Areas as referred to in clause (1) of article 244 of the Constitution. The relevant provisions of PESA Act 1996 is reproduced as follows (e) Every Gram Sabha shall— (k) the recommendations of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory prior to grant of prospecting license or mining lease for minor minerals in the Scheduled Areas; (l) The prior recommendation of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory for grant of concession for the exploitation of minor minerals by auction;</p>	<p>Before auction, Gramaprachayat recommendation for the said sand bed has already conducted vide letter no. 2940 dated 18.08.2021 of Block Development Officer, Betnoti, Mayurbhanj and the copy of the same is attached in Annexure-VII.</p>
43.	<p>It is further submitted that Sand Mining in Budhabalang River bed at SANKHAMOD has caused serious environmental degradation and ecological impact and Riparian ecology have been badly affected by the alarming rate of unrestricted Sand Mining which damage the river ecosystem, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, the associated riparian habitat. It has been further submitted</p>	<p>During joint visit, the committee has not observed any mining activities in the lease area and also not observed any adverse impacts on river ecology due to mining activities at Budhabalanga sand Bed-III lease area of Sankhamod village, Tahasil-Betnoti, Mayurbhanj.</p>

	the respondents whether the conditions are being complied or not and that allows the private respondent to violate the norms in broad day light.	
44.	The Hon'ble Apex Court in Deepak Kumar Case has observed that "We are of the considered view that it is highly necessary to have an effective framework of Mining plan which will take care of all environmental issues and also evolve a long term rational and sustainable use of natural resource base and also the bio-assessment protocol. Sand Mining, it may be noted, may have an adverse effect on biodiversity as loss of habitat caused by Sand Mining will affect various species, flora and fauna and it may also destabilize the soil structure of river banks and often leaves isolated islands. We find that, taking note of those technical, scientific and environmental matters, MoEFCC, Government of India, issued various recommendations in March 2010 followed by the Model Rules, 2010 framed by the Ministry of Mines which have to be given effect to, inculcating the spirit of Article 48A, Article 51A(g) read with Article 21 of the Constitution	During joint visit, the committee has not observed any mining activities in the lease area and also not observed any adverse effects due to mining activities.
45.	That Rule 37 specifies Conditions of quarry permit:— (1) The holder of a quarry permit shall obey the following conditions, namely:— (e) The holder of the quarry permit shall maintain complete and correct accounts of the minor mineral excavated and quantity removed from the area; (2) The holder of the quarries shall allow the Director, Controlling Authority and Competent Authority or any officer authorized by any of them to inspect the quarrying operations and to check the accounts and verify the details of dispatches from the registers maintained by him. (3) If any minor mineral is removed in excess of the quantity permitted, such material shall be confiscated and the holder of the quarry shall be liable for punishment under the provisions of the Indian Penal Code 1860, Act and these rules. (4) As soon as removal of the mineral granted under the permit is completed, the holder of the quarry permit shall surrender the permit to the	This is a matter on five (05) years quarry lease, not quarry permit. Hence, the point in light of quarry permit is not applicable for this case.

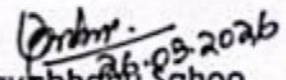
Competent Authority and furnish the particulars of permit contained in Form-S indicating the quantities of minor minerals removed and other information as may be required by the Competent Authority.	
--	--

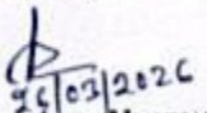
Over all Observation


- i. The sand quarry in questions was found not operating during the visit of Joint committee and no trace mark of vehicles movement was observed.
- ii. The most part of the sand bed was found submerged in river water
- iii. The committee has not observed any mining of sand from the river embankment
- iv. The committee observed the existence of two numbers of pillars posted at corners over the riverbank side. The other two pillars posting could not be verified as the area was found submerged.
- v. The display board was found existing at the approach road leading to sand quarry.
- vi. The quarry has been stopped operation since 26.06.2025 and no e-transit pass has been issued since then.
- vii. During the joint visit of the committee some villagers were present at the site and opined that the sand quarry is not being operated by the lessee since long. The name of the villagers with their signature is attached in separate sheet.

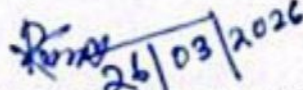
Recommendation of Joint committee

- i. It is recommended that the operation of source may be allowed after approval of replenishment study report and obtaining Amendment of EC from SEIAA, Odisha. Also, mining operation may be allowed only if the sand bed is not submerged other than rainy season after conformation of Mining Department.


26/03/2026
Shri Udayabhanu Sahoo,
Mining Officer, Mayurbhanj, Odisha


26/03/2026
Er. Manmohan Murmu,
Regional Officer, SPCB, Balasore


Dr. Dayasindhu Parida,
Sub-Collector, Baripada, Mayurbhanj


26/03/2026
Dr. Pradeept Kumar Nayak,
Environmental Scientist, SEIAA, Odisha

(11)

minerals
asildar) more
to tricENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The TAHASILDAR
TAHASILDARBETNOTIMAYURBHANJ
AT/PO-BETNOTI, TAHASIL/PS-BETNOTI DISTRICT-MAYURBHANJ -
757025

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/250561/2022 dated 07 Jan 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001OR124834 |
| 2. File No. | 250561/183-MINB2/01-2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Budhabalanga River Sand Bed-III Over an area of 12.33 Acres or 4.989 Hectares in Village Sankhmod under Betnoti Tahasil of Mayurbhanj District of Odisha |
| 7. Name of Company/Organization | TAHASILDARBETNOTIMAYURBHANJ |
| 8. Location of Project | Orissa |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 31/03/2022

(e-signed)
Dr. K Murugesan
Member Secretary
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF-2/1 Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-eciaaorissa@gmail.com

Letter No _____

Di _____

SEIAA File No: 250561/183-MINB2/01-2022

Project: Application of Tahasildar, Betnoti for mining of Sand from Budhabalanga River Sand Bed-III over an area of 12.33 Acres or 4.989 Ha in Village- Sankhmod, Tahasil- Betnoti, District- Mayurbhanj -Environmental Clearance req.

Ref: Your online application dated 07.01.2022 for issue of EC vide File No: SIA/OR/MIN/250561/2022

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of Sand from Budhabalanga River Sand Bed-III over an area of 12.33 Acres or 4.989 Ha in Village- Sankhmod, Tahasil- Betnoti, District- Mayurbhanj. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, supported by other necessary documents, namely the form-1, PFR, DSR, EMP, Approved Mining Plan and Checklist.

2. **The proposed activities in a nut shell as observed are as follows: -**

- a. This is a proposal for mining of sand from Budhabalanga River Sand Bed-III lying in the Budhabalanga River bed located at village- Sankhmod, Tahasil- Betnoti, Dist-Mayurbhanj, over lease area of 12.33 Acres or 4.989 Ha.
- b. The mine area is a part of the Survey of India Toposheet No. F45014 bounded by Latitude: 21°38'33.1" N to 21°38'49.8" N and Longitude: 86°49'48.8" E to 86°49'58.3" E.
- c. The mining lease is an identified sairat source in the DSR. The Budhabalanga River Sand Bed-III sairat source will be leased out under the OMMC Rules, 2016

By

- by Tahasildar, Betnoti to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
- d. The mining plan of the mining project prepared has been approved by Mining Officer, Baripada Circle, Baripada on 23.11.2021.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 17070 cum of sand, when extracted upto a depth of 1.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 1.7Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan submitted, it is observed that sand from the quarry will be extracted upto a depth of 1.0 meter with annual extraction of sand not exceeding 17000cum. maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.
4. The proposal is duly appraised by the SEAC in its meeting held on 25.02.2022. The SEAC have recommended for grant of EC for the project valid upto the lease period stipulating various conditions.
5. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take



effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

6. The Tahasildar, Betnoti who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

7. Stipulated Conditions:

7.1 This Environmental Clearance is given with a condition that "maximum depth of digging of sand shall be 0.5m and maximum quantity of extraction of sand shall be 5000 cum in the 1st year, pending submission of rate of replenishment study at site. Study report on rate of replenishment shall be submitted by November, 2022."

7.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.

7.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.

7.1 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.

7.4 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross

522

drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the said bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 7.5 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent and photographs of proof of the same shall be submitted along with six monthly compliance report.
- 7.6 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 7.7 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 7.8 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 7.9 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 7.10 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing

D+1

- close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 7.11 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 7.12 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 7.13 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat. Photographs of proof showing the plantation shall be submitted along with compliance report.
- 7.14 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 7.15 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 7.16 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 7.17 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 7.18 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions.
- 7.19 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

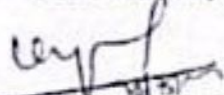
D. J.

- 7.20 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 7.21 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.22 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be. A Copy of the environmental clearance letter can be downloaded from the Ministry portal (www.parivesh.nic.in).
- 7.23 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 7.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 7.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.26 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 7.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 7.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

by

- 7.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 7.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

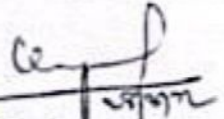
Yours Faithfully,


Member Secretary

Memo No _____/Dt. _____

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Mayurbhanj/ Sub Collector, Baripada/ Tahasildar, Betnoti for information and necessary action.
7. Guard file for record/Website/Parivesh Portal.


Member Secretary

Signature Not Verified

Digitally signed by D. K. Murugesan
Member Secretary

Date: 3/31/2022 5:45:49 PM
Page 6 of 8



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/296742/2022

Dated 23rd January 2023.
Bhubaneswar

To

Smt. Priyanka Behera
W/o-Sri Khageswar Behera
At-Sathilo, Po/Ps-Betnoti,
Dist-Mayurbhanj

Sub: Proposal for Transfer of Environmental Clearance of Budhabalanga River Sand Bed-III over an area of 12.33 acres or 4.989 hectares in village Sankhmod under Betnoti Tahasil in Mayurbhanj District, Odisha from the name Tahasildar, Betnoti to Smt. Priyanka Behera -reg.

- Ref: (i) EC letter no./EC identification no. EC228001OR124834 dated 31.03.2022
(ii) Tahasildar, Betnoti letter no. 210 dated 16.01.2023
(iii) Online Application no. SIA/OR/MIN/296742/2022 dtd.17.01.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/296742/2022 dated 17.01.2023, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. EC228001OR124834 dated 31.03.2022 issued earlier in favour of Tahasildar, Betnoti, Dist- Mayurbhanj.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 107th meeting held on 21.01.2023 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the Tahasildar, it is noted that EC was obtained for Budhabalanga River Sand Bed-III for a period of 5 years in favour of Tahasildar, Betnoti vide the above-mentioned EC letter under reference. Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Smt. Priyanka Behera, who is the successful bidder in this case for operationalization of the sairat source for 5 years lease period under the provision of OMMC Rules, 2016.
- (ii) Documents submitted for EC Transfer;
- Form No. 7 for transfer of Environmental Clearance,
 - Letter no. 210 dated 16.01.2023 of Tahasildar, Betnoti for transfer of EC to Smt. Priyanka Behera as the successful bidder for Budhabalanga River Sand Bed-III.
 - Cyber Treasury e-challan no. 35940062CA dated 17.01.2023 for Rs. 2000/- towards scrutiny fee,
 - Undertaking for accepting the terms and conditions in the original EC.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

3. **Transfer of Environmental Clearance (EC) of Budhabalanga River Sand Bed-III issued vide SEIAA, Odisha EC letter/EC identification no./EC identification no. EC228001OR124834 dated 31.03.2022 is allowed in favour of Smt. Priyanka Behera the successful bidder for the said quarry for an annual extraction quantity of 5000 cum. The annual rate of replenishment study report (ARSS) of sand shall be submitted by December 2024. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulated conditions mentioned below;**
- (i) **Undertaking:** The PP shall submit an undertaking in the Form of an Affidavit in a non-judicial stamp stating that they will comply with the conditions stipulated in the original Environmental Clearance issued for the project vide SEIAA, Odisha EC letter/EC identification no. EC228001OR124834 dated 31.03.2022.
 - (ii) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC.
 - (iii) **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
 - (iv) **Intimation of EC transfer:** - The copies of the EC transfer order shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
 - (v) **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,25,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
 - (vi) **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

2

Annexure-III

5 yrs quarry Lease
 Highest Royalty - 1,12,58,000/-
 S.R - 1796/-
 P.R - 52395/-
 DMF - 11,78,200/-
 IMF - 5,64,400/-
 T.C.S - 2,25,760/-
 1,32,61,141/-

6,63,067/-

Priyanka Behera



Fee
 ASAI 2,65,225/-
 LE 215/-
 2,65,440/-

Priyanka Behera 13/02/23

FORM - N

Form of Quarry Lease

[See rule 27(13) of OMMC Rule 2016]

THIS INDENTURE made this 13th day of FEBRUARY, 2023 between the GOVERNOR OF ODISHA, SMT. ANITA NAYAK, OAS-A (SB) TAHASILDAR BETNOTI, MAYURBHANJ (hereinafter called the "Lessor") of the one part and (Name of person) SMT. PRIYANKA BEHERA, Age-33 yrs, W/o- KHAGESWAR BEHERA, by Caste- Khandayat of (address and occupation), At/P.o.-Sathilo, P.S. Betnoti, Dist-Mayurbhanj-757025, Occupation- Business (herein after called the "lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

PADHAR NO- 6582 9279 2821 MOB NO- 78539 47670

WHEREAS the lessee has applied to the Competent Authority concerned for a quarry lease for BUDHABALANGA RIVER SAND BED-III (minor mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the lands described in Part-I of the Schedule.

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions herein after contained.

13/2/23
TAHASILDAR
BETNOTI

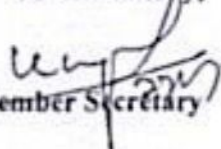


**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

4. The Tahasildar, Betnoti shall ensure that the above six additional conditions be complied with by the lessee before start of any mining operations and submitted compliance report to SEIAA, Odisha through email at seiaaodisha@gmail.com within 06 (six) months from date of issue of transfer of EC falling which the EC stands automatically revoked. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

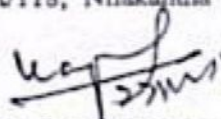

 Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Mayurbhanj and Tahasildar Betnoti for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.




 Member Secretary

NOW THIS INDENTURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule here under written and delineated in the map herunto annexed.

The said demised pieces of land shall be held by the lessee for a term of **5 (Five) years** from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, covenants, conditions hereinafter provided.

IN WITNESS WHERE OF these presents have been executed in manner here under appearing the day and year first above written.

The schedule above referred to

PART-I
Location and area of the lease

Village -Sankhmod, Khata No.63 ,Plot No.1/1,275
Village/Forest Block- Sankhmod
Tahasil/Forest Range- Betnoti
Area (in hectares)- 12.33 Acres or 4.989 hectares

Land Schedule

Mouza	P.S. Name & No.	Khata No.	Plot No.	Kissam	Area (in Acre)
Sankhmod	P.S. Baisinga P.S.No.36	63	1/1	Nadi	3.26 (out of 11.65)
			275	Nadi	9.07
Total					12.33

As per plan annexed and bounded
On the North by Govt. Land
On the South by Govt. Land
On the East by Govt. Land
And on the West by Govt. Land

hereinafter called as "said lands"

PART-II
Terms and conditions of the lease

This lease is subject to the conditions laid down in rule-33 and also all other conditions pertaining to lease as provided in the OMMC Rules- 2016.

Stipulated Conditions by SEEIA, Odisha, Bhubaneswar vide EC Identification No.
EC22B001OR124834 /dt.31.03.2022

1. This Environmental Clearance is given with a Condition that "Maximum depth allowed for digging of sand is 0.5m. and Maximum quantity to be exploited in a year 5000 cum, pending rate of replenishment study at the site".

Pradyuman Behera
13/02/23

Tahasildar
13/2/23
BETNOTI



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule I, No. 25(a) Fees Paid: AS(a)-265225 ... User Charges-215 ,Total 265440

Date: 14/02/2023

[Signature]
Signature of Registering officer
Betnoti

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar Sub-Registrar **BETNOTI** between the hours of 10:00 AM and 1:30 PM on the **14/02/2023** by **GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT)** , son/daughter/wife of , of **BETNOTI** , by caste , profession **service and finger prints** affixed.

Signature of Presenter / Date: 14/02/2023

[Signature]
Signature of Registering officer
Betnoti

Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT)	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	—

JAYANKA BEHTRA		 243693662	<i>[Signature]</i>	14-Feb-2023
----------------	--	---------------	--------------------	-------------

Identified by **SANJAY KUMAR PATRA** Son/wife of **N/A** of **ADVOCATE BETNOTI** by profession **Advocate**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANJAY KUMAR PATRA		 42673304	<i>[Signature]</i>	14-Feb-2023

Date: 14/02/2023

Endorsement of certificate of registration under section 60

Discussed and true copy filed in : Office of the Sub-Registrar, **BETNOTI**
Book Number : 1 [] Volume Number : 3
Document Number : 11282300140
For the year : 2023
Seal :
Date: 14/02/2023



[Signature]
Signature of Registering officer
Betnoti

Registering Officer
Betnoti

2. The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 30th December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
3. The project proponent should carry out River bed sand mining manually by engaging local labourers in force to check over exploitation of sand at the source.
4. Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
5. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
6. The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
7. The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
8. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
9. Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.

13/12/23
 Pragnata Behara
 13/02/23
 TAHASILDAR
 BETNOTI

10. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
11. No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/ BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
12. Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
13. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
14. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
15. Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
16. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
17. Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
18. The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
19. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
20. At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

Pradyumn Baber
13/02/23

Amulya
13/02/23
TAHASILDAR
BETNOTI

21. The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
22. The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data/ information/ monitoring reports.
23. A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
24. Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
25. The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
26. **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
27. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
28. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
29. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Poojanka Debata
13/07/23

July 13/2023
TAHASILDAR
BETNOTI

PART-III

Liberties, powers and privileges to be exercised and enjoyed by the Lessee

To enter upon and use the land, described in Part I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/ converted form.

PART-IV
Restrictions and conditions as to the exercise of liberties, powers and privileges in Part-II

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.

PART-V
Liberties, powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

PART-VI
Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule-II and surface rent at the rate prescribed in Schedule-I.
2. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe as detailed below -

Year	Production Capacity (Cum)	Royalty+ Additional Charges (Rs.)	Royalty	Surface Rent @ 360 per hectare	Dead Rent @ 10500 per hectare	D.M.F. (10% of Royalty)	E.M.F. (5% of Royalty)	T.C.S. (2% of Royalty)	Total
1 st year	5000	35+795-830	41,50,000	1,796	52,385	4,15,000	2,07,500	83,000	49,09,681
2 nd year	13600	35+795-830	1,12,88,000	1,796	52,385	11,28,800	5,64,400	2,25,760	1,32,61,141
3 rd year	13600	35+795-830	1,12,88,000	1,796	52,385	11,28,800	5,64,400	2,25,760	1,32,61,141
4 th year	13600	35+795-830	1,12,88,000	1,796	52,385	11,28,800	5,64,400	2,25,760	1,32,61,141
5 th year	13600	35+795-830	1,12,88,000	1,796	52,385	11,28,800	5,64,400	2,25,760	1,32,61,141

13/02/23
 Pradyanta Behera
 S. SILDAR
 BUNOLI

As for the 1st year SEIAA, Odisha, Bhubaneswar allowed to extract 5000 Cum of sand vide EC Identification No. EC22B001OR124834/dt. 31.03.2022 out of approved Mining Plan received vide Letter No. 2671/Mines dt. 23.11.2021 of Mining Officer, Baripada Circle, Baripada. The lessee has already deposited Royalty, D.M.F., E.M.F. and T.C.S. for 5000 Cum of sand including Surface rent. On receipt of modified E.C. from SEIAA, Odisha, Bhubaneswar the production capacity for the 5 (five) years may be modified subject to replenishment study.

3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. Any modification in Govt. guidelines made either by the Govt. or by the SEIAA, Odisha from time to time for further course of action will be abided by the lessee.

Signed by TAHASILDAR BETNOTI

Impd
13/2/23
TAHASILDAR
BETHNOTI

For and on behalf of Governor of Odisha, in the presence of

1. Naba Kumar Dash 13/02/23
SRA, Betnoti Talabati

Priyanka Behera
13/2/23

2. Rakesh Dash 13/02/23
SRA, Betnoti Talabati

Signed by SMT. PRIYANKA BEHERA Lessee in the presence of

Sanjay Kumar Dash (Adv)
13/02/23

1. Gauri Kumar Jain
S/O Santosh Kumar Jain
97- S.S. Mahapatra P.O. - Betnoti 13/02/23

2. Khajewan Behera
6/0- Lt. Kupasidama Behera,
97- Sakhib P.O. - Betnoti 13/02/23

Written & Prepared

by: Prasen Kumar Majhi
Advocate, Betnoti Dt. 13.02.23

Encl. No. Page 7 of 7

0-1160/2010

1:07 PM

Registered Sale Deed




Registered Lease Rent Reserved(Immovable) Deed

Serial Number of the Document : LEASE RENT RESERVED(IMMOVABLE) Volume Number : 3
 Date of Execution : 14/02/2023 Place of Execution : BETNOTI
 Registration Number : 11202300140 Registration Date : 14/02/2023

FIRST PARTY DETAILS

Name	Photo	Thumb Impression	Signature
GOVERNOR OF ODISHA REPRESENTED THROUGH SMT. ANITA NAYAK OAS.A SB TAHASILDAR BETNOTI, MAYURBHANJ(GOVT)	---	---	---



SECOND PARTY DETAILS

Name	Photo	Thumb Impression	Signature
PRYANKA BIDEHA			

PROPERTY DETAILS

Sl.No.	District	Village/Thana	Khata	Plot	Property Area	Kisam	Market Value	Sabak Khata No.	Sabak Plot No.
2	MAYURBHANJ	SANKHAMOD-36	63	275	9.07Acre	NADI	1006770	Not Available	Not Available
		East	West	North	South	Property Transaction Details			
		GOVT.LAND	GOVT.LAND	GOVT.LAND	GOVT.LAND	A3.26 % A11.65			
1	MAYURBHANJ	SANKHAMOD-36	63	1/1	3.26Acre	NADI	0	Not Available	Not Available
		East	West	North	South	Property Transaction Details			
		GOVT.LAND	GOVT.LAND	GOVT.LAND	GOVT.LAND	A3.26 % A11.65			

IDENTIFIER DETAILS

Name	Father's / Husband's Name	Identifier Address	Profession
SANJAY KUMAR PATRA		ADVOCATE BETNOTI	Advocate
Name	Photo	Thumb Impression	Signature
SANJAY KUMAR PATRA			

REMARK DETAILS

Remark
OK



GOVERNMENT OF ODISHA

OFFICE OF THE TAHASILDAR, BETNOTI

AI - BHOGABATI, P.O / P.S - BETNOTI, MAYURBHANJ-757025 . Telephone- 06793-220251 , e-Mail- tah.betn-od@nic.in

Letter No.- 2517 Date 11/7/23

To

The Mining Officer-cum-Competent Authority, Mayurbhanj..

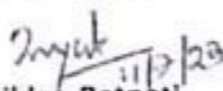
Sub:- Regarding transfer of Minor Mineral Source (operational) from the Revenue & Disaster Management Department to Steel & Mines Department.

Ref: Your Office letter No.167/MM/MBJ dt.03.06.2023..

Sir,

With reference to the letter on the subject cited above, I am to transfer here with the Touzi Misc. Case No.3/2022-23 in respect of Budhabalanga River Sand Bed-III after necessary updation of data base in I4MS portal, for favour of kind information and initiating further course of action at your end.

Yours faithfully,


 Tahasildar, Betnoti

Memo No.

/Tz, dt

Copy submitted to the Additional District Magistrate, Mayurbhanj/Sub-Collector, Baripada for favour of kind information and necessary action.

 Sd-
 Tahasildar, Betnoti

Encl: As above

 91
 18/07/23

Annexure-V

**OFFICE OF THE MINING OFFICER, MAYURBHANJ
BARIPADA**

At- Plot No.269/2919 & 207/2920, Mouza-Bijayramchandrapur (In front of
Diganta Vikash Educational Institute), Near NH-16, Baripada
e-mail id:-mayurbhanjmo@gmail.com

No. 1701 /MM/MBJ, Dt. 26/06/2025

From

Mining Officer, Mayurbhanj,
Baripada

To

All lessee of Sand Sources,
Mayurbhanj District

Sub:

Stop operation of sand sources during rainy season.

Sir,

With reference to the subject cited above, I am to say that as per the guidelines of Sustainable Sand Mining 2020 you are directed to stop the operation of your sand sources during the rainy season with immediate effect for the year 2025. Further you are directed to submit the post-monsoon replenishment study report before operation of your source(s) after rainy season.

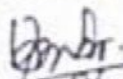
This is for your information & necessary action.

Yours faithfully,


Mining Officer,
26.06.25

Memo No. 1702 /MM/MBJ, Dt. 26/06/25 Mayurbhanj, Baripada

Copy submitted to Director of Minor Mineral, Bhubaneswar for favour of kind information.


Mining Officer,
26.06.25

Memo No. 1703 /MM/MBJ, Dt. 26/06/25 Mayurbhanj, Baripada

Copy submitted to PA to Collector & District Magistrate, Mayurbhanj, for favour of kind information.


Mining Officer,
26.06.25

Memo No. 1704 /MM/MBJ, Dt. 26/06/25 Mayurbhanj, Baripada

Copy submitted to All Sub-Collectors of Mayurbhanj District/All SDPOs of Mayurbhanj / Deputy Director of Mines, Bhadrak Circle, Bhadrak for favour of kind information.


Mining Officer,
26.06.25
Mayurbhanj, Baripada

**OFFICE OF THE MINING OFFICER, MAYURBHANJ
BARIPADA**

At- Plot No.269/2919 & 207/2920, Mouza- Bijayramchandrapur (In front of
Diganta Vikash Educational Institute), Near NH-16, Baripada
e-mail id:-mayurbhanjmo@gmail.com

Office Order No. 3498 /MM/MBJ, Dt. 22/12/25

Sub: **Release of one chain mounted Hyundai excavator bearing Sl. No. N635D02772 seized on dt. 26.11.2025.**

Whereas, during joint enforcement conducted by Sub-Divisional committee seized one chain mounted Hyundai excavator bearing Sl. No. N635D02772 involved in illegal extraction of sand at Kathapal which comes under Rule 51(1) (ii) of OMMC Amendment Rules, 2023. The seized excavator was kept under the custodian of Sri Dinesh Chandra Kabat.

Whereas, the Mining Officer, Mayurbhanj imposing penalty towards fine amounting to Rs. 2,00,000/- against the excavator vide notification No.9238/SM, dt. 25.10.2024.

Whereas the offender has deposited the fine amount Rs. 2,00,000/- vide challan No. 3A7DE2CF2C dt. 22.12.2025 subject to condition that the offender has submit an undertaking that he will not repeat such type of offence in future.

In view of the above, the seized excavator is hereby released.

[Signature]
Mining Officer,
Mayurbhanj, Baripada

Memo No. 3499 /MM/MBJ, Dt. 22/12/25
Copy submitted to the Additional District Magistrate (Revenue),
Mayurbhanj for favour of kind information.

[Signature]
Mining Officer,
Mayurbhanj, Baripada

Memo No. 3500 (2) /MM/MBJ, Dt. 22/12/25
Copy submitted to the Sub-Collector, Baripada/Deputy Director of
Mines, Bhadrak Circle, Bhadrak for favour of kind information.

[Signature]
Mining Officer,
Mayurbhanj, Baripada

Memo No. 3501 (2) /MM/MBJ, Dt. 22/12/25
Copy forwarded to the Tahasildar Betnoti/ IIC, Betnoti for kind
information.

[Signature]
Mining Officer,
Mayurbhanj, Baripada

**OFFICE OF THE MINING OFFICER, MAYURBHANJ
BARIPADA**

Annexure- VI Series ¹⁶⁸

At- Plot No.269/2919 & 207/2920, Mouza-Bijayramchandrapur (In front of
Diganta Vikash Educational Institute), Near NH-16, Baripada
e-mail Id:-mayurbhanjmo@gmail.com

No. 3496 /MM/MBJ, Dt. 22/12/25

To

Manas Kumar Jena,
S/o-Santosh Kumar Jena
Sukhilahar Samil Mahulia, Betanati

Sub: Grant of permission for transporting of auction Sand through e-pass.

Sir,

You are allowed to transport the auctioned sand (112 Cum) after realisation of amount Rs. 92,400/- towards Royalty and additional charge, Rs.1176/- towards DMF, Rs.196/- towards EMF and Rs.1875/- towards IT from Mouza Kathapal, Plot No-274 of Khata No-65 under Betnoti Tahasil through e-pass with following conditions.

1. The e-pass issued for transporting the Sand should always be available with the vehicle driver. The same shall be produced on demand of Competent authority.
2. Date for permission valid for **One day i.e.24.12.2025.**
3. No further extension of time will be allowed.
4. Transportation of Sand beyond the permitted date will not be valid and liable for punishable under OMMC Rule 2016 and amendment thereof.

This is for your information and necessary action.

Yours faithfully,

[Signature]
Mining Officer,
Mayurbhanj, Baripada

Memo No. 3497(5) /MM/MBJ, Dt. 22/12/25
Copy submitted to the Additional District Magistrate (Revenue),
Mayurbhanj/Sub-Collector, Baripada for favour of kind information.

Copy submitted to the Deputy Director of Mines, Bhadrak Circle,
Bhadrak for favour of kind information.

Copy forwarded to the Tahasildar, Betnoti / IIC, Betnoti for kind
information and necessary action.

[Signature]
Mining Officer,
Mayurbhanj, Baripada

Annexure-VII (4)

ପଞ୍ଚାୟତ ସମିତି ପଞ୍ଚିତ,
ବେତନୋଟି, ମୟୂରଭଞ୍ଜ

ପଞ୍ଚାୟତ, ମୟୂରଭଞ୍ଜ-୭୫୧୦୨୫
ଫୋନ୍ ନଂ : ୦୫୭୯୩-୨୨୦୨୧୦

1257



OFFICE OF THE PANCHAYAT SAMITI
BETNOTI, MAYURBHANJ

Betnoti, Mayurbhanj, Pin-757025
Phone No. 05793-220210
E-mail : on-betnoti@gramtel.nic.in

21.08.21

No. 2940

Date 18.08.21

To

The Tahasildar, Betnoti.

Sub: Gram Panchayat recommendation towards auction of Govt. Sairat Sources under Betnoti Tahasil for the year 2021-22 onwards.

Ref: Your Office Letter No- 2631 Dtd 07.07.2021 & Letter No- 3043 Dtd 11.08.2021

Sir,

With reference to the subject cited above, I am forwarding the Gram Panchayat recommendation towards auction of Govt. Sairat Sources under Betnoti Tahasil as per the list for the year 2021-22 onwards in the shape of Gram Sabha resolution of Patalipura Gram Panchayat copy is attached herewith for your information and necessary action.

Yours faithfully

[Signature] 18.8.21
Block Development Officer,
Betnoti

Project name	Category	NRM/N-NRM	Amount in Lakhs
1. Earthen drainage from Chhoy Sahi to Hat Chak	(C)	NRM	5.00
2. Earthen drainage from Badkhipada Patto Pola to Thakurani	(C)	NRM	5.00
3. Earthen drainage from Singarundali Kathwa Kund to Bendha Mund	(C)	NRM	5.00
4. Level development & repairing of Boundary wall of Kathopal AWC	(C)	NRM	5.00
5. Earthen road from Kattopal Mahaling Sahi to Thakurani	(C)	NRM	5.00
6. Earthen road with culvert from Sampanda main road to Jatin Singh house	(C)	NRM	3.00
7. Four side guard wall at Patlipura Kankhara Thakurani	(C)	NRM	10.00
8. Cost of road from Patlipura Kankhara Sahi to Jatin Singh house	(C)	NRM	2.50
9. Earthen road with culvert from Sampanda road to Swami Parada Pokhari	(C)	N-NRM	5.00
10. Earthen road with culvert from Sampanda Gura Behra house to Padap Ch. Sahi Badi	(C)	N-NRM	7.00
11. Metal masonry road with culvert from Sampanda UP school to Chama Singh house	(C)	N-NRM	4.00
12. Metal masonry road from Patlipura main road to Bindhari Sahi	(C)	N-NRM	4.00
13. Metal masonry road from Patlipura Bindhari Sahi Chak to Kankhara Pokhari	(C)	N-NRM	5.00
14. Metal masonry road from Sampanda Swami Parada Pokhari to Nema Gadia	(C)	N-NRM	5.00
15. Metal masonry road from Sankhripada Rill road to Pitam Masudi house	(C)	N-NRM	5.00
16. Earthen drainage from Sankhripada culvert to Bala	(C)	NRM	5.00
17. Development of Jeeprah May field	(C)	N-NRM	5.00
18. Level development of Chandivada UP school	(C)	NRM	5.00
19. Verandah of Kankhara Sahi	(I)	NRM	11.00
20. Earthen drainage from Sankhripada main road to Panch Sahi	(C)	NRM	3.00
21. Development of Nankhara May field	(C)	N-NRM	5.00

- 10. Kothopal-Bagi Mo Begicha ghat Kothopal tuc (C) NRM Pidi
- 21. Sankhamed. New road from Banetharidhi khat (C) S.O house to Basetharwala
- 22. Sankhmed. New road from San Houla house to (C) S.O Banetharwala
- 23. Sankhinipada. Drainage from Gumbha Haseelah Bita (C) S. (NRM) munda to Gadi Pakhari
- 24. Sankhinipada. Drainage from Sankhinipada (C) S. Gadi Pakhari Bita to Bikram Bikram (NRM)
- 25. Sankhinipada. Drainage from Sankhinipada Ram Tuly (C) Bita to Mahal Singh Bita munda (N.O)
- 26. Kothopal. Further drainage from Sudhakar khat (C) house to Nadi Ghat (N.O)
- 27. Kothopal. Further drainage from Chakradhar (C) house to Nadi Ghat
- 28. Kothopal. Further drainage from
- 28. Kothopal. Plantation of Kothopal Mathasali (C)
- 29. Sankhinipada. ^{Padma} Ser. of play field at Sankhinipada Kanari

ନିମ୍ନଲିଖିତ କାର୍ଯ୍ୟ ପାଇଁ ଉପଯୁକ୍ତ ମାତ୍ରାରେ ଟଙ୍କା ବ୍ୟୟ କରାଯିବ।
 ଯଦି ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ସମାପ୍ତ ହେବ ତେବେ ଉକ୍ତ ଟଙ୍କା ଫେରିଆଣିବ।

ପ୍ରତିକୃତ ନି. ନି.
 ଉ. ଓ. ପ୍ରତିକୃତ କର୍ମକ୍ରମ ପାଇଁ ଟଙ୍କା ବ୍ୟୟକାରୀଙ୍କ
 ଦ୍ୱାରା ଉପଯୁକ୍ତ ମାତ୍ରାରେ ଟଙ୍କା ବ୍ୟୟ କରାଯିବ।
 ଯଦି ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ସମାପ୍ତ ହେବ ତେବେ ଉକ୍ତ ଟଙ୍କା ଫେରିଆଣିବ।
 ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ପାଇଁ ଉପଯୁକ୍ତ ମାତ୍ରାରେ ଟଙ୍କା ବ୍ୟୟ କରାଯିବ।
 ଯଦି ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ସମାପ୍ତ ହେବ ତେବେ ଉକ୍ତ ଟଙ୍କା ଫେରିଆଣିବ।
 ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ପାଇଁ ଉପଯୁକ୍ତ ମାତ୍ରାରେ ଟଙ୍କା ବ୍ୟୟ କରାଯିବ।
 ଯଦି ଉପରୋକ୍ତ କାର୍ଯ୍ୟ ସମାପ୍ତ ହେବ ତେବେ ଉକ୍ତ ଟଙ୍କା ଫେରିଆଣିବ।

महोदय को हार्दिक प्रणाम एवं धन्यवाद ,

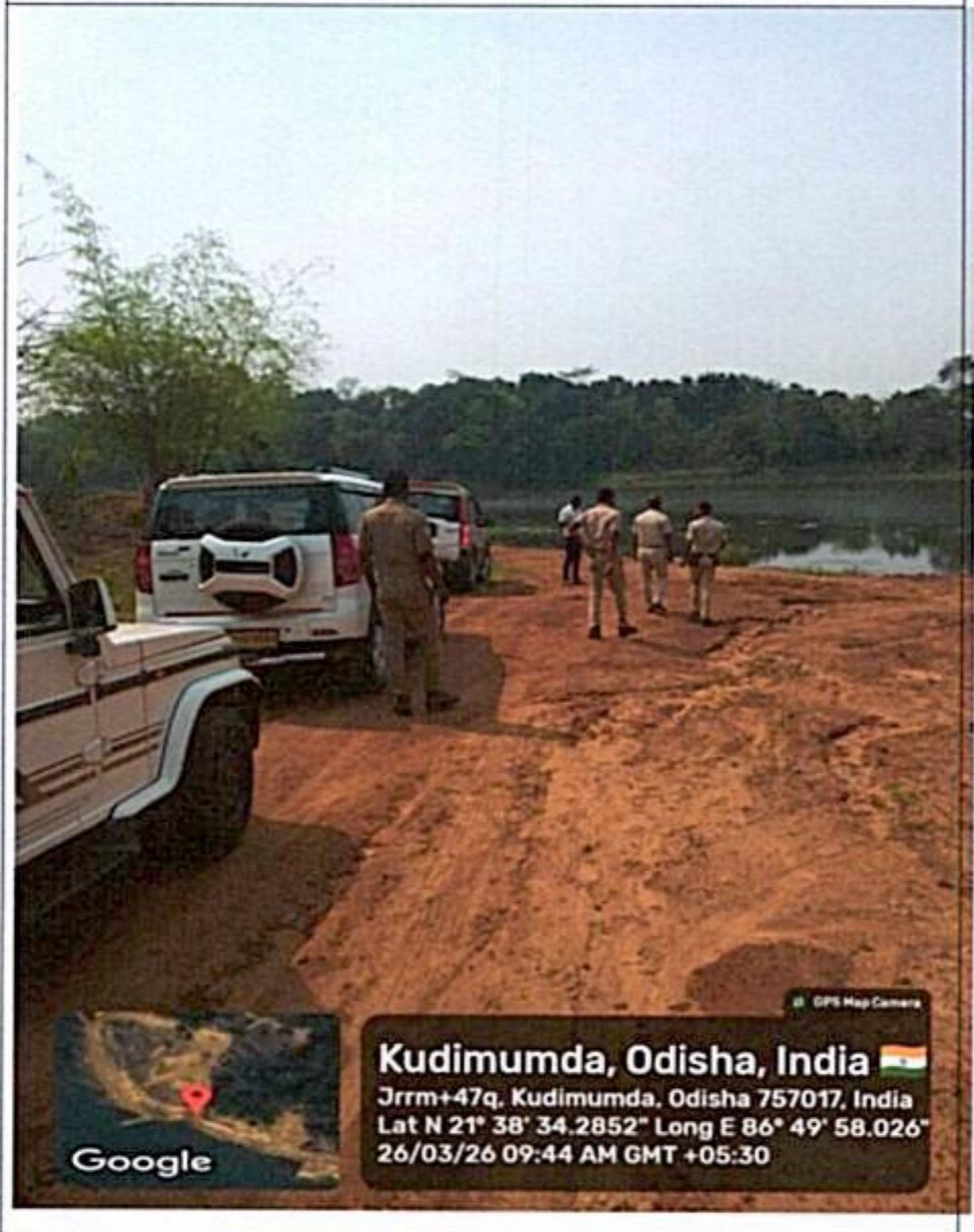
विशेषज्ञ समिति के माध्यम से
आपको यह कार्य सौंपा गया है

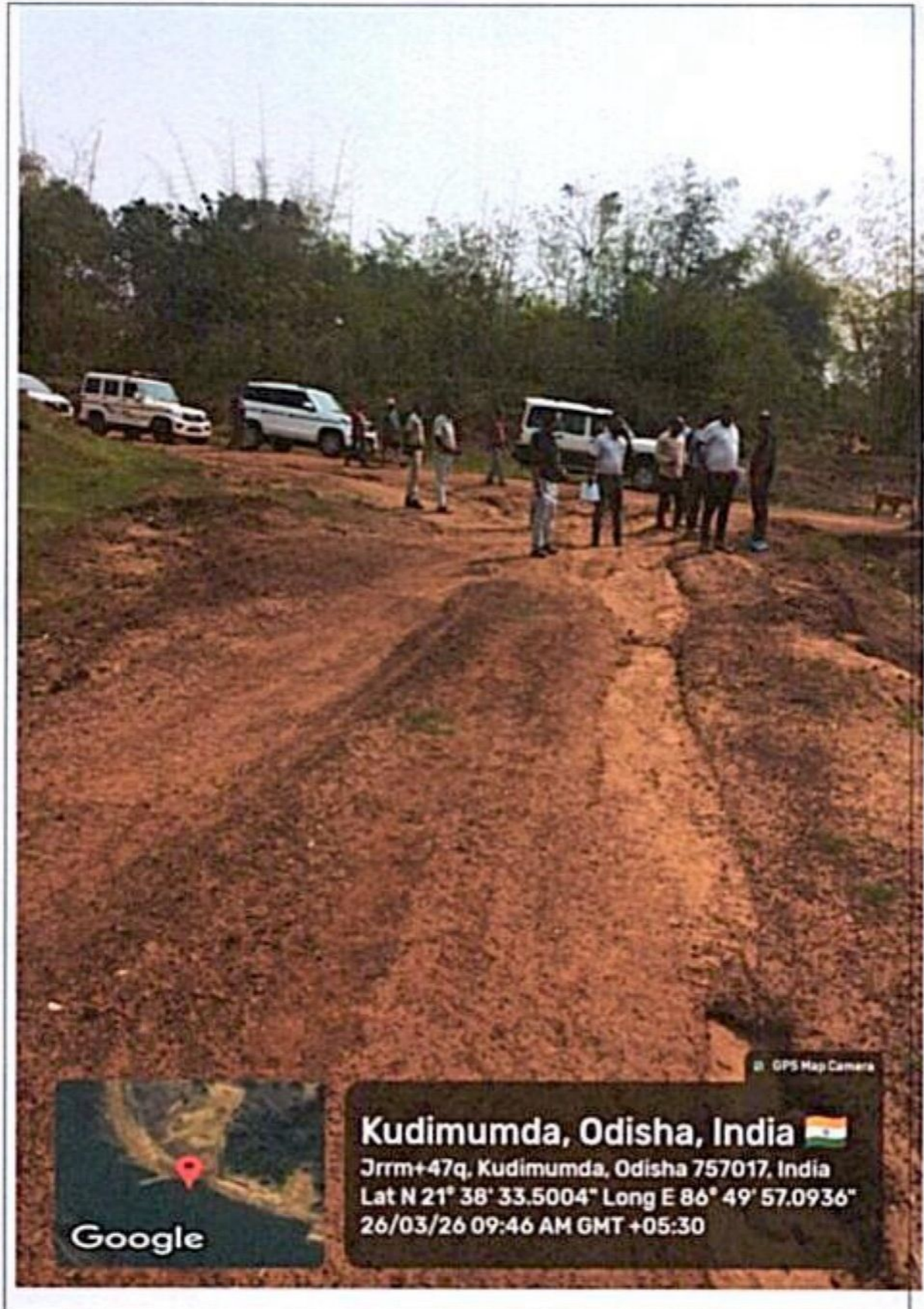

SARAPANCH
PATALIPURA G.P.

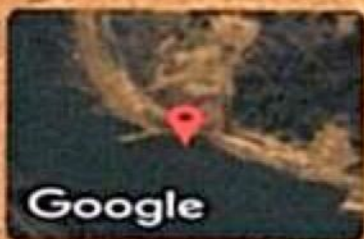
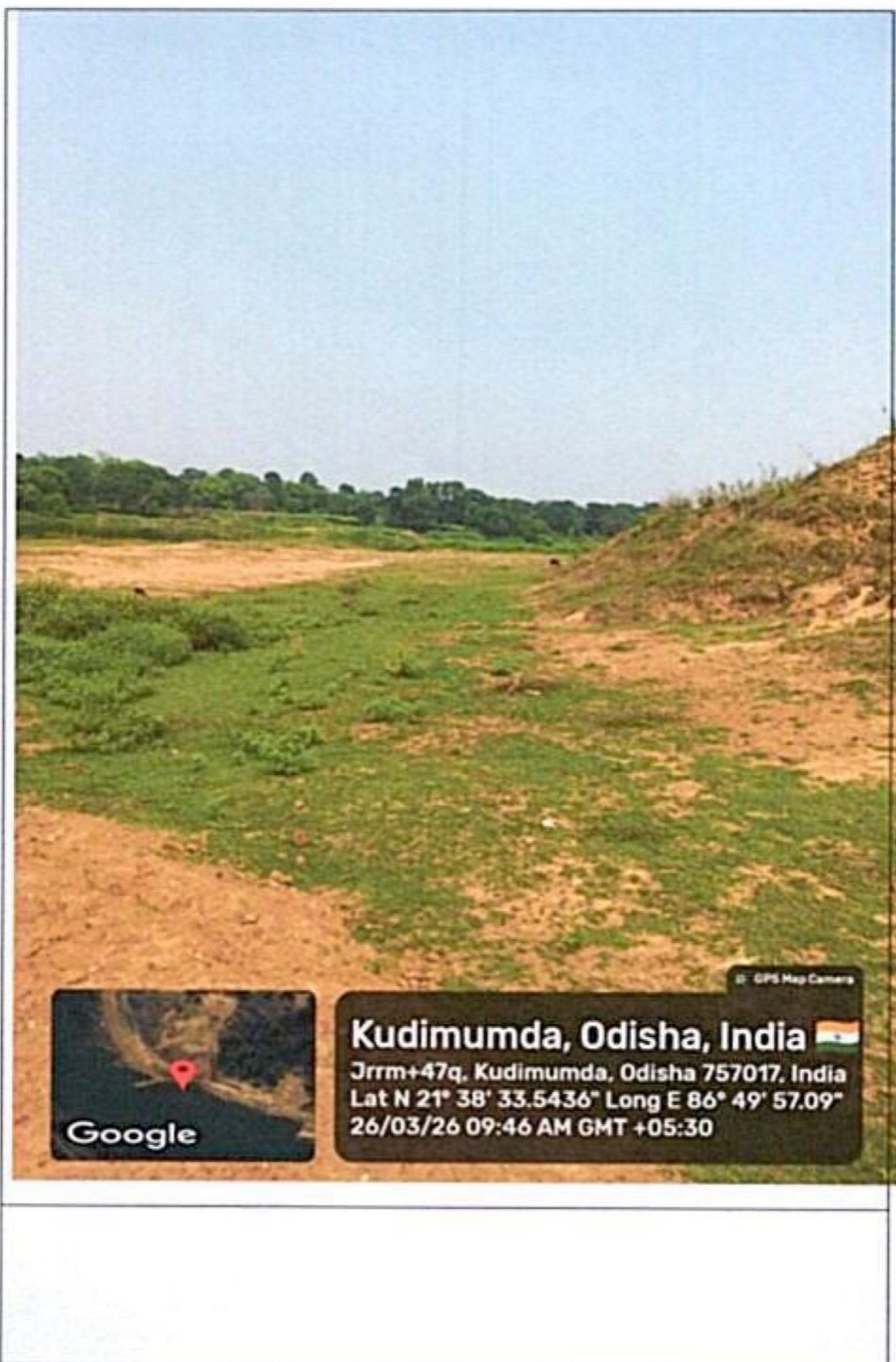
Signature of villagers


- 1) ଚନ୍ଦ୍ରକାନ୍ତ ଦାଶ (କାଠପାଳ ଗ୍ରାମ)
- 2 ମନୋଜୟନ ଦାଶ (କାଠପାଳ ଗ୍ରାମ)
- 3 - ବିନୟ କାହାଳି
- ୪ ବନବନ୍ଧୁ ପ୍ରଧାନ
- 5 Sankar Pradhan
- 6 Jwan Cho Mohapatra.
- ୭ - Gopā n ali Mohapatra.
- 8 Jagadh Ch Kaha
- ୯ Jwarahi. Jwarahi.
- 10 ଶ୍ରୀମତୀ ସତ୍ୟଜିତୀ (Sankhmad)
- ୪ ବିନୟ କାହାଳି
- 12 ବନବନ୍ଧୁ ପ୍ରଧାନ (କାଠପାଳ)

Photographs of Joint visit dated 26.03.2026 of Budhabalang River Sand Bed-II, Tahasil-Betnoti, Dist-Mayurbhanj

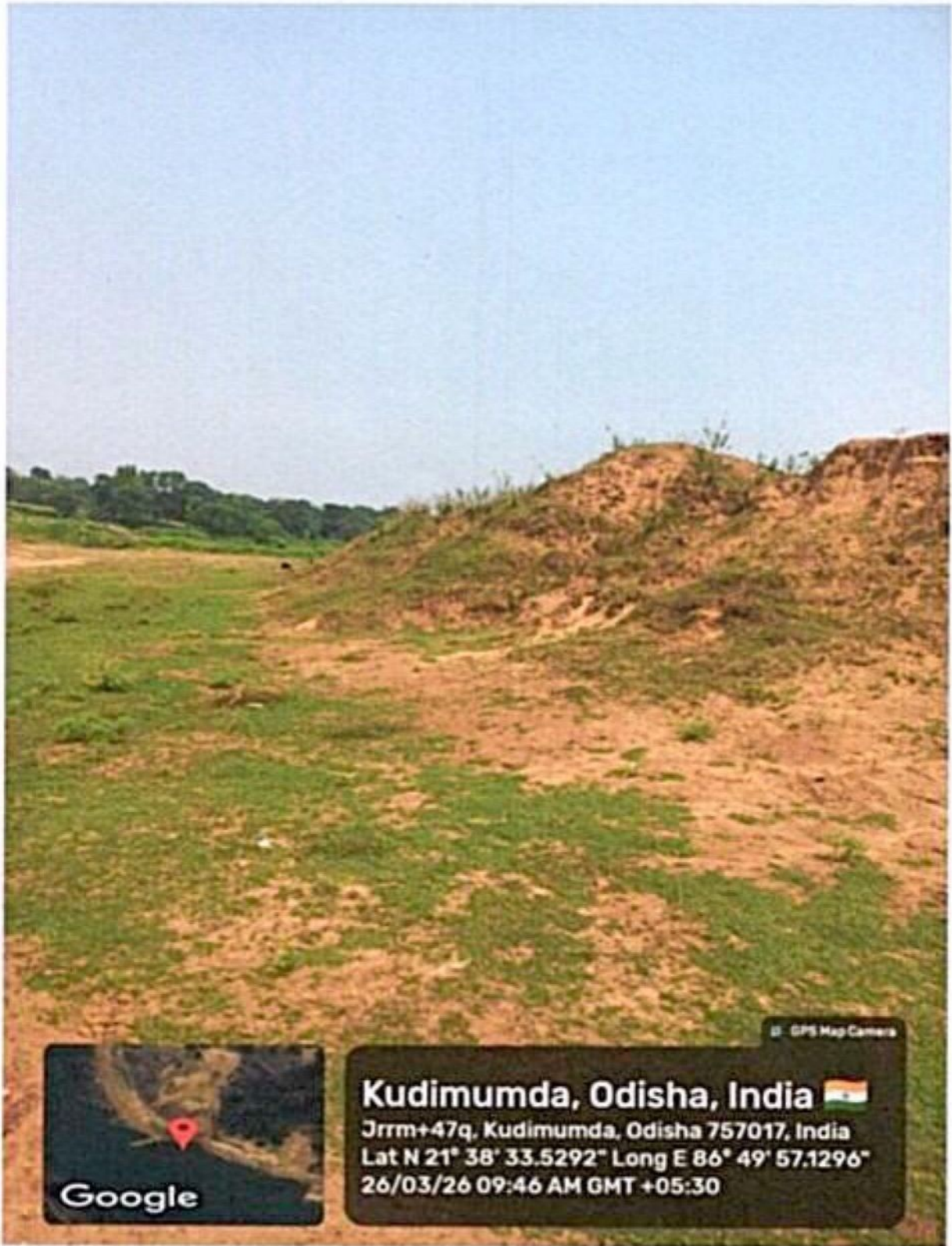







Kudimumda, Odisha, India 

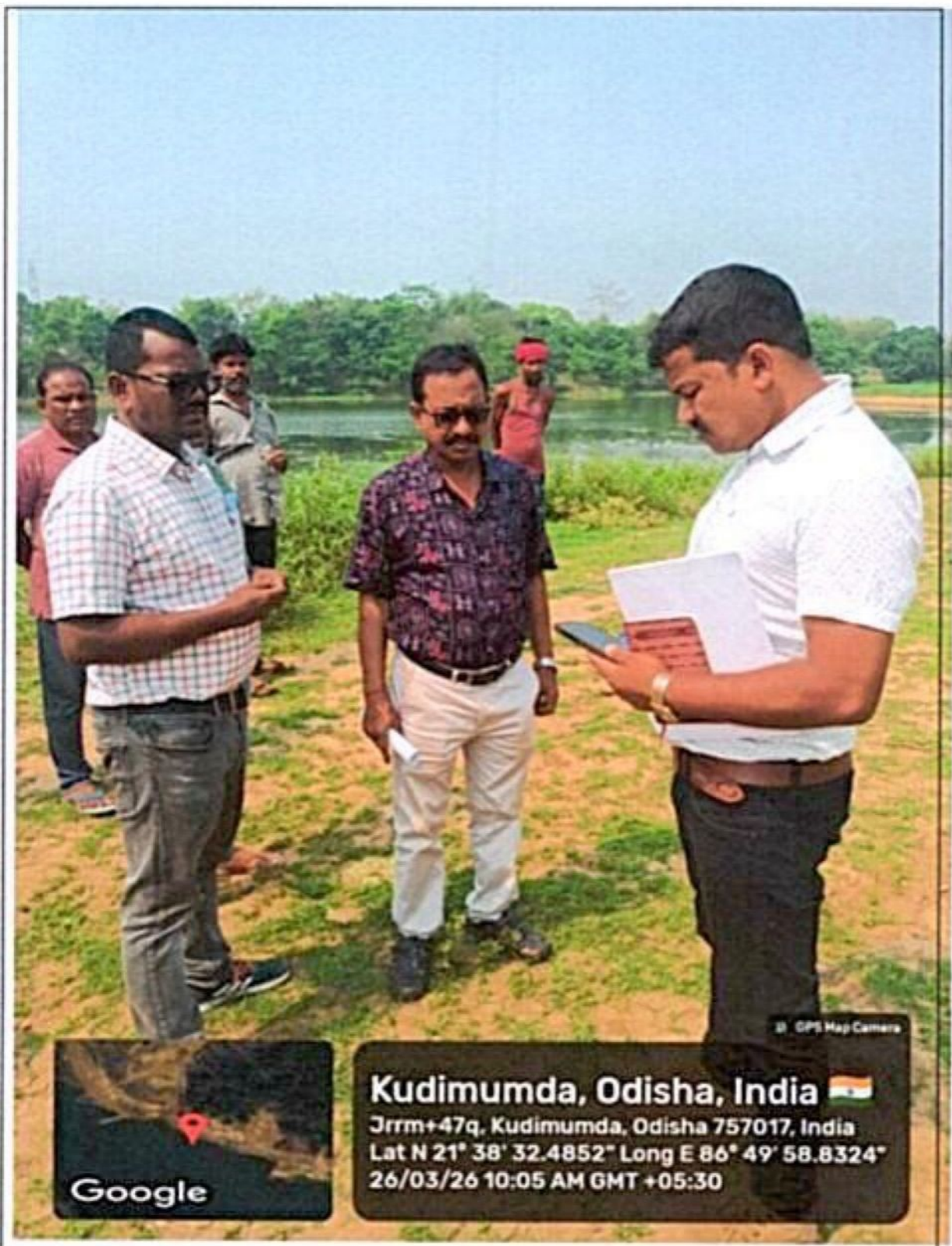
Jrrm+47q, Kudimumda, Odisha 757017, India
Lat N 21° 38' 33.5436" Long E 86° 49' 57.09"
26/03/26 09:46 AM GMT +05:30



Google


GPS Map Camera

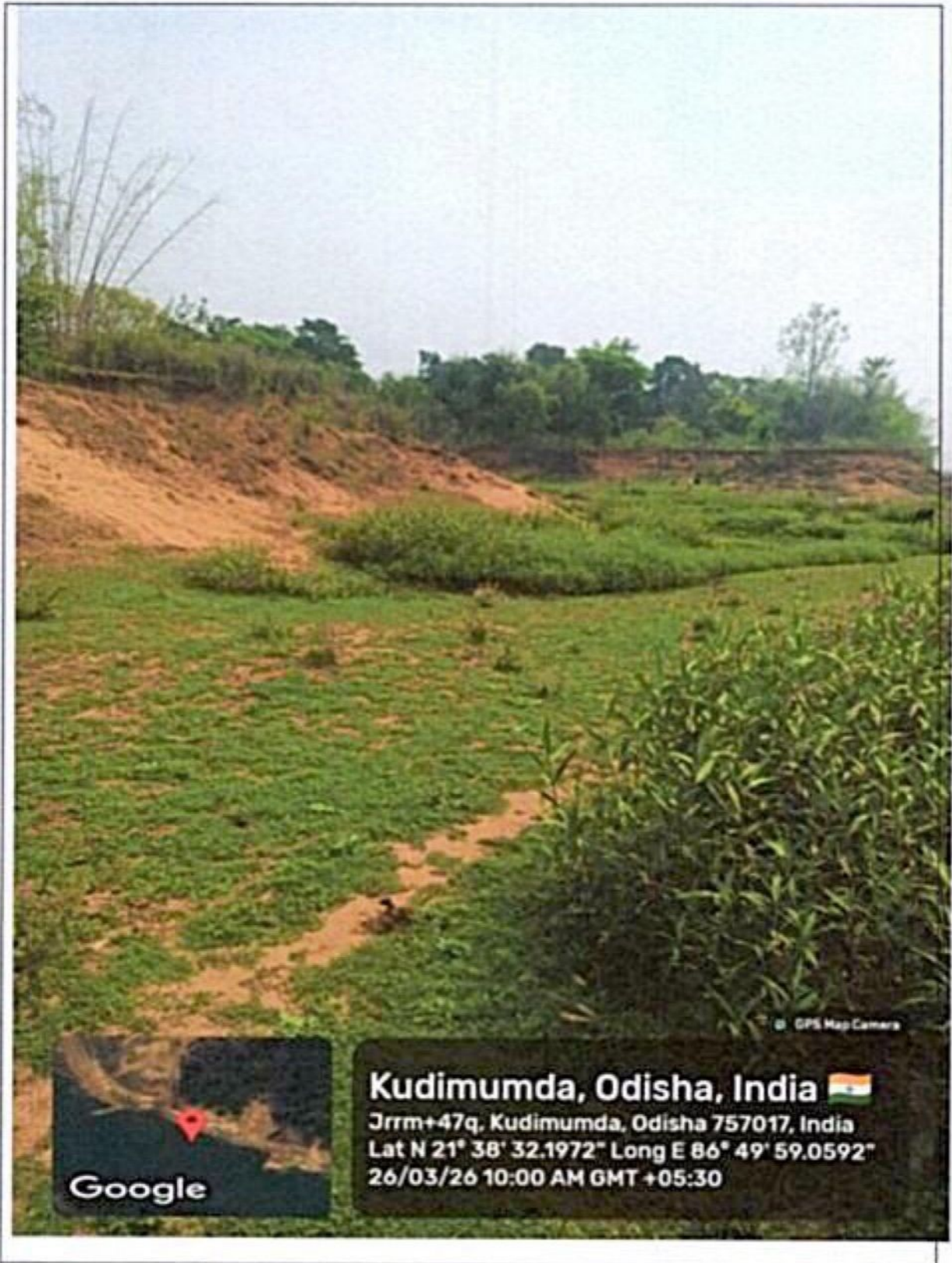
Kudimumda, Odisha, India 
Jrrm+47q, Kudimumda, Odisha 757017, India
Lat N 21° 38' 33.5292" Long E 86° 49' 57.1296"
26/03/26 09:46 AM GMT +05:30



Google


© GPS Map Camera

Kudimumda, Odisha, India 
Jrrm+47q, Kudimumda, Odisha 757017, India
Lat N 21° 38' 32.4852" Long E 86° 49' 58.8324"
26/03/26 10:05 AM GMT +05:30




© GPS Map Camera



Kudimumda, Odisha, India 
Jrrm+47q, Kudimumda, Odisha 757017, India
Lat N 21° 38' 32.1972" Long E 86° 49' 59.0592"
26/03/26 10:00 AM GMT +05:30



© GPS Map Camera
Kudimumda, Odisha, India 
Jrrm+47q, Kudimumda, Odisha 757017, India
Lat N 21° 38' 34.6776° Long E 86° 49' 58.296°
26/03/26 10:08 AM GMT +05:30



**ANNEXURE-A
INFORMATION BOARD**

NAME OF THE QUARRY - BUDHABALANGA RIVER SAND, BEB-IN
MOUZA - SANKHMOO

LEASE PERIOD FROM - 14022023 TO 13022028

NAME AND ADDRESS OF THE LESSEE - PRIYANKA BEHERA
KTPQ, SATHILO, PS. BETNOTI, DIST. BAYURSHAHJ
PIN. 757025, ODISHA

AREA IN ACRES : 12.33 ACRES

KHATA No. : 63

PLOTE No. :Y1, 275

MGQ PER ANNUM -
& VALID FROM -


EC No. :
CTD VALID FROM -

CO-ORDINATE OF TWO CORNER POINTS -
A. LAT - 21°38'33.1"N, LONG - 86°49'48.8"E
B. LAT - 21°38'49.8"N, LONG - 86°49'58.3"E



Google

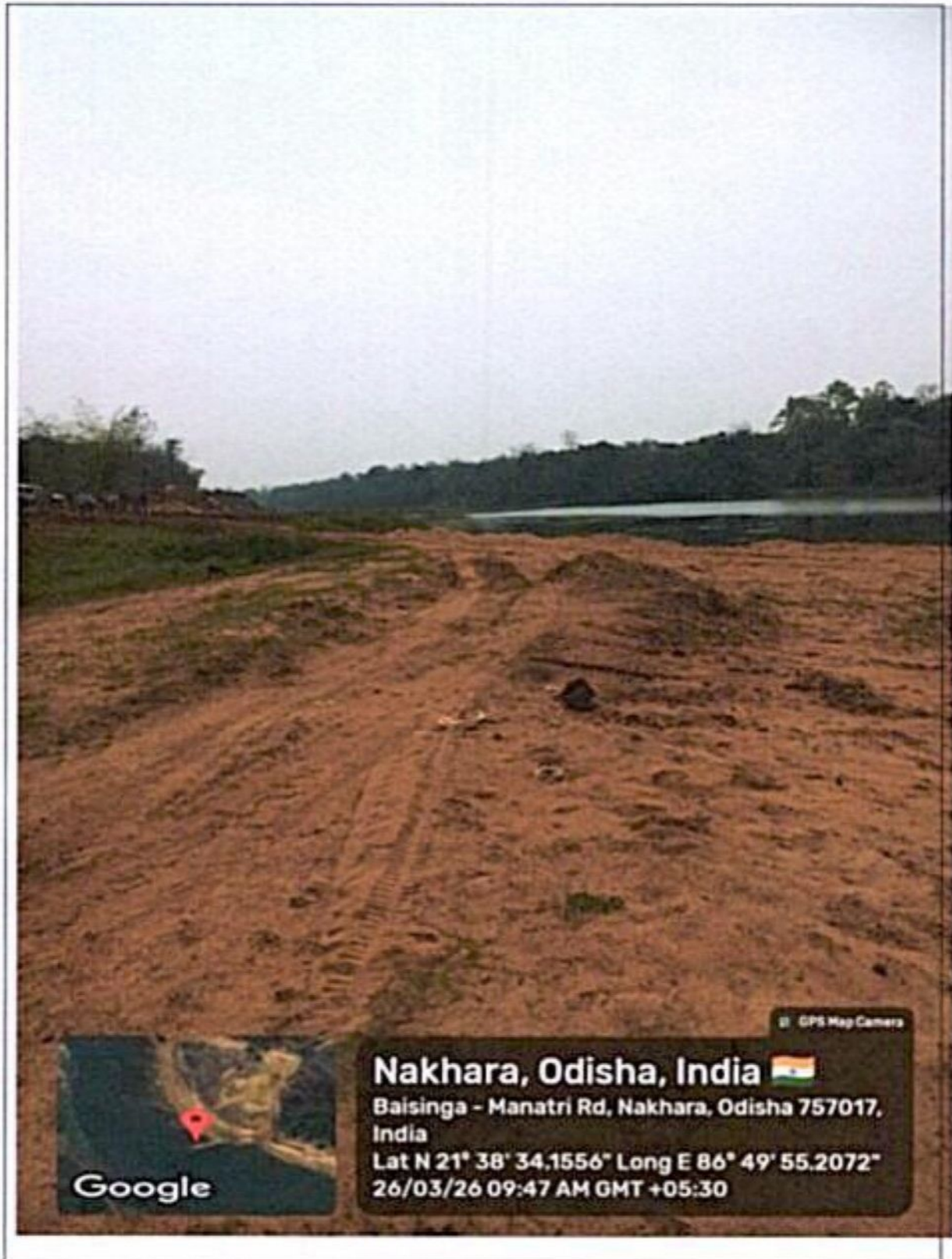
GPS Map Camera

Uttarpal, Odisha, India 


Jrwm+h8p, Uttarpal, Odisha 757028, India

Lat N 21° 38' 44.7972" Long E 86° 50' 5.9388"

26/03/26 10:43 AM GMT +05:30



GPS Map Camera

Nakhara, Odisha, India Baisinga - Manatri Rd, Nakhara, Odisha 757017,
IndiaLat N 21° 38' 34.1556" Long E 86° 49' 55.2072"
26/03/26 09:47 AM GMT +05:30

Google

